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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.574 OF 2005  
Cuttack this the 23<sup>rd</sup> day of June, 2006

CORAM:

THE HON'BLE MR.JUSTICE B.PANIGRAHI, THE CHAIRMAN  
AND  
THE HON'BLE MR.B.B.MISHRA, MEMBER(ADMINISTRATIVE)

MAINO ...Applicant

-VERSUS-

Union of India & Ors. ...Respondents

Advocate for the Applicant: M/s.N.R.Routray  
S.Mishra  
D.K.Mohanty

Advocate for the Respondents: Mr.O.N.Ghosh

ORDER

MR.JUSTICE B.PANIGRAHI, THE CHAIRMAN:

The applicant has filed this Original Application praying for direction to Respondent-Railways for grant of 1<sup>st</sup> Financial Upgradation under the A.C.P. Scheme.

2. In the counter – reply filed, the Respondents have revealed that the benefit under the A.C.P. has already been extended to the applicant with effect from the date she was entitled to and accordingly, arrear amounting to Res.16,029/- has already been paid to her.

3. We have heard the learned counsel for the parties.

4. Since the grievance of the applicant has already been met in the hands of the Respondents, there remains nothing more to be adjudicated by this Tribunal and resultantly, the O.A. is disposed of, having become infructuous.

No costs.

*m/s*  
(B.B.MISHRA)  
MEMBER(ADMN.)

*B.P.*  
(B.PANIGRAHI)  
CAIRMAN